11.18 hrs.

STATEMENT RE. MAINTENANCE OF INTERNAL SECURITY (AMEND-MENT) ORDINANCE, 1975 AND MAINTENANCE OF INTERNAL SECURITY (SECOND AMENDMENT) ORDINANCE, 1975

THE MINISTER OF HOME AF-Fairs (Shri K. BRAHMANANDA REDDY): I lay on the Table an explanatory statement (Hindi and English giving versions) reasons for immediate legislation by the Maintenance of Internal Security (Amendment) Ordinance, 1975 and the Maintenance of Internal Security (Second Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. |Placed in Library. See No. LT-9824/75].

11.19 hrs.

STATUTORY RESOLUTION RE: AP-PROVAL OF PROCLAMATION OF EMERGENCY—contd.

MR. SPEAKER: We shall now resume further discussion of the resolution approving the Proclamation of Emergency.

Shri Jagjivan Ram to continue his reply.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): I was saying that the House has discussed this motion for more than 14 hours and a large number of members have participated in it. The intervened in the Minister Prime debate yesterday. She made an elacovered a much borate speech and wider spectrum than what was necessary to make it comprehensible by the Members. My task has become very light.

If I were to identify members who have spoken on the motion, there are three categories—those who have supported the motion, those who have

opposed it and those who have extended qualified support. Many of the arguments and objections raised by those who have not thought it wise to extend their support to this motion have been met by the members who have spoken in support of it. So, I would not cover those grounds.

Shri H. M. Patel who is a seasoned administrator does not require any enlightenment from me as to the distinction between prosecution and detention. He will certainly not require in what circumstances prosecutions should be launched and in what circumstances it will be prudent to take recourse to detention.

I would not again cover the grounds which I did while moving this motion as to the situation in the country p.evailing at the time when it was thought necessary to have this proclamation. There is no doubt and it habeen admitted by members directly er.d even those who opposed indirectly that all was not well in the country at the time this proclamation was made. Mr. Patel wondered why the country remained so calm, quite even after the proclamation. The reason is not very far to see. The people in India are generally peace loving and peaceful Those who instigate had not the opportunity to mislead people. mislead the masses and instigate them indiscipline and disobedience. for That is a very simple reason. But became necessary. the proclamation because oven incitements were being made by political leaders to the police and the armed forces as also the civilian employees of the Government to take to indiscipline and insubordination. Will Mr. Patel, as a seasoned administrator. advocate that should any Government tolerate such things? I am sure he will consult his conscience and get the direct reply that no Government would afford all this.

I would like to add one sentence that in such a situation when Government is convinced of the obvious thinking and action of some people, it may not be to the best interest of

[Shri Jagjivan Ram]

the country to launch prosecution, because the propaganda which we want to guard against will be conntinued. In that case, in such a situation, it is better to take recourse to detention than to prosecution and that is what has been done. There is no doubt that when a long rope was given to them to make all sorts of propaganda, all sorts of speeches, incitement to vio-Jence and disobedience, they thought that the Government was not likely to take any action. And when sudden and swift action was taken, they were not only taken by surprise but all their plans were frustrated.

About press, I had said something and the Prime Minister has also said. I do not think it is necessary to go into it in any greater detail. Any person will agree that the freedom of press was being misused by a section of the press and was being treated as a licence. They had bidden good bye 'to all sense of decency and decorum and were indulging infalsehood under the totalitarian theory that if you repeat untruth reveral times, it may be accepted as truth. That was what was being done. Character assassination was one part of this and this action had become necessary, though I am fully aware that some of the press which were behaving have also suffered to some extent, but not much. So it necessary to curb these things. I may assure the House that the Information and Broadcasting Ministry guidelines has worked out detailed which have been given to all who are in charge of press censorship and all legitimate news will not be censored. There is no doubt that a section of the press has specialised in vulgar abuses. Perhaps they thought that no censorship will deter such class of journalists.

Shri Gopalan made some complaint about the action of the police in Kerala. We have ascertained the facts from the Kerala Government and we would like to give some details about this incident that took place in which

Mr. Gopalan was also involved. He has stated that some of his associates who were arrested with him were beaten up by the police and left on the roadside and that one MLA was stripped naked. We have ascertained the facts from the State Government. Gopalan, Shri A. P. Shri A. K. Kurien, MLA and 9 others were arrested by Ernakulam police at 10.30 A.M. on 9-7-1975 when they had gathered to demonstrate in defiance of the prohibitory orders. While Shri Gopalan and Shri Kurien were detained under MISA the others were produced before the magistrate and got remanded to custody at 9.45 P.M. the same day. It is not true that they were beaten up and left to themselves in the streets. At the time of remand they did not complain before the magistrate about any harassment or illtreatment by the police. It is relevant to add that Shri Gopalan had earlier also, in a letter dated 12-9-74 to the Prime Minister, made the allegation that Marxist party leaders and party workers were made to stand naked and beaten up on a public road. The allegation was enquired into by the State Government and found laseless. Shri Gopalan was informed of this by my colleague, the Home Minister in a letter dated 6-2-1975. I have nothing more to add to this.

SHRI A. K. GOPALAN (Palghat). On a point of personal explanation, Sir I want to know one thing You said, you got the information from the Kerala Government where the Chief Minister is not present now. Did you get this information from the Home Minister who earlier gave the orders of beating? Have you got this information from him? This is what I want to know.

Sir. when we speak of a Government, we do not make a distinction between the ministers and ministers. This is what we have received from the Kerala Government.

SHRI A. K. GOPALAN: Sir, there is a difference. Government of Kerala means State Ministers, and other

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ministers in Government. In Kerala, the Chief Minister has gone to Moscow. So, the Chief Minister who is now in charge is the Home Minister. So, I only want to know whether it is from the Home Minister who gave this order of beating me.

SHRI JAGJIVAN RAM: As I have said, I have nothing more to add. Shri Joshi took pains to explain that R.S.S. was a purely cultural organisa-

Sir, the House is aware of the activities and the conduct of the R.S.S. In recent times, the Bhartiya Jan Sangh and Shri Jayaprakash Narayan have come very close to each other as the Jan Sangh requires a leader of the all-India statute and, obviously, Shr Jayaprakash Narayan too requires a political party which has some cadre in the country. I will not say anything about the R.S.S. I shall just read the certificate that Shri Jayaprakash Narayan gave to R.S.S on two occasions. (Interruptions. will not draw any inference. I will leave it to the Members of the House to draw an inference. Soon Gandhiji's assassination, early in 1948 Shri Jayaprakash Narayan had strongly denounced the R.S.S. and appealed to the youth to stamp out the poison of communalism from the country. I quote:

"RSS organisation is like an iceberg, a part of it is visible and a greater part of it is invisible."

SHRI JOSHI did not like to reveal. I further quote:

"It is a secret or semi-secret organisation, certainly not a cultural organisation".

I will repeat 'certainly not a cultuwal organisation'

"I am sure there are other less known groups spreading the same kind of poison. It is like stocking of dry powder in the community, and when a match is struck, there is an explosion."

More recently, in 1968 (December 28 and 29), addressing the Second National Convention against communalism, Shri Jayaprakash Narayan made this observation regarding the R.S.S.

"When, following Gandhiji's murder the Sangh was under a shadow, there were many protestations made about this being entirely a cultural organisation but, apparently, emboldoned by the timidity of the secular forces, it has thrown its veil away and has emerged as the real power behind, and controller of the Bhartiva Jansangh."

I repeat 'and has emerged as the real power behind, and controller of, the Bhartiya Jansangh'.

"Secular protestations to the Jansangh will never be taken seriously unless it cuts the bonds that tie it so firmly to the R.S.S. machine. Nor can the R.S.S be treated as a cultural organisation as long as it remains the mentor and effective manipulator of a political party".

No comment is required on this.

श्री जनकाय राव जोशी : (शारापूर) : भाप हमा । पूरा भाषण पढ़ते तो पता चलता मैंने यह कहा था कि जय प्रकाश जी हमारे खिलाफ थे, मोरारजी भाई भी हमारे खिलाफ थ किन्तु जब नजदीक आये तब उनको पता चलाक्या चीज है।

श्राः जगजीवन रामः जोशीजी, किसी मौके पर पूरे भाषण को ग्राप सदन के समाने पेश कर द जिये तो उसमें किसी को एतराज नहीं होगा।

Sir, as I have said, I have not much to say. The country has appreciated the swift action taken by the Prime Minister, and there is no doubt that it has been welcomed in the country and outside. The situation that was devehas been contained. The danger that was likely to emerge has been curbed. This has been the effect of the proclamation.

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of Emergency (St. R.sl.)

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[Shri Jagjivan Ram]

Apprehensions have been expressed that there may be misuse of these powers by the Government. One point has been made that this has been used against political leaders. There is no denying the fact and it has to be used where it is found that political workers and leaders were not functioning as political leaders and workers in a democracy but functioning in a manner which was undemocratic and un-constitutional. And then it became necessary to contain them also and they have been contained. Some apprehensions were expressed about their health. I may assure the House that proper care is being taken of their health. Regular medical checks are being made and especially about Jaya Prakash Narayan and Morarji Bhai I have to inform the House that they are in normal health.

It has been stated that misuse may be made by Government officials and authorities of these powers. other Liate Governments have been informed that these powers should be used very cautiously so that misuse of these powers could be avoided. As I have said from the reports that we are setting from all over the country-and as hon. Members might also be getting-this has created a sense of confidence in the people. The authority of the Government which was sought to be weakened has been stabilised. As I have said—I will repeat again— Government has to function with a prestige that is necessary for it and any effort to undermine that prestige of the Government has to be met. Now prestige of the Government has been restored and in the country-side everywhere people are feeling that they are safe.

SHRI K. S. CHAVDA: They feel panicky.

SHRI JAGJIVAN RAM: Well some motivated persons have become panicky and they are bound to be. Therefore, Sir, as I have said I have not much to say. It has been welcomed in the House.

SHRI DINEN BHATTACHARYYA. (Serampore): By your men.

SHRI JAGJIVAN RAM: Not only: by my men but by friends sitting on. the Opposition as well. If you had. cared to listen, as I have said, several Opposition parties have supported it and even those who have given their qualified support have welcomed the economic programmes announced by the Prime Minister. They have extended their support for the implementation of the economic programme. They have advanced this condition that if the economic programme is implemented, they will welcome this Proclamation as a whole. There is no doubt that for the implementation of this economic programme, the cooperation of all the political parties is required. If they will extend it, we will welcome that. But, we will' go ahead with the implementation of this programme ourselves.

The restoration of a situation in which this Proclamation will tecome infructuous, as the Prime Minister has said, will depend on the Opposition parties. Let us hope that they will conduct themselves in such a way and also advise the people whom they claim to be their followers to conduct in such a way that the Proclamation, though it may remain on the statute, will become infructuous.

With these words, I commend the Resolution to the House.

MR SPEAKER: The question is:

approves the "That this House Proclamation of Emergency made by on the 25th June, President 1975, under clause (1) of Article 352 of the Constitution as also the Order of the President dated 29th June 1975, made in exercise of powers conferred by sub-clause (b) of Article 352 of the clause (4) of Constitution, as applied to the Stateof Jammu and Kashmir, applying the said Proclamation to the Stateof Jammu and Kashmir."

The Lok Sabha divided:

Chandrappan, Shri C. K.

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Division No. 4

11.50 hrs.

AYES

of Emergency (St. Resl.)

. Aga, Shri Syed Ahmed Agrawal, Shri Shrikrishna Ahirwar, Shri Nathu Ram Alagesan, Shri O. V. Anand Singh, Shri Ankineedu, Shri Maganti Ansari, Shri Ziaur Rahman Appalanaidu, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Azız Imam, Shri Babunath Singh, Shri Bajpai, Shri Vidya Dhar Balakrishniah, Shri T. Banamali Babu, Shri Banerjee, Shri S. M. Banerji, Shrimati Mukul Barman, Shri R. N. Barua, Shri Bedabrata Barupal, Shri Panna Lal Basappa, Shri K. Basumatari, Shri D. Besra, Shri S C. Bhagat, Shri B. R. Bhagat, Shri H. K. L. Bhargava, Shri Basheshwar Nath Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist, Shri Narendra Singh Brahmanandji, Shri Swami Brij Raj Singh-Kotah, Shri Buta Singh, Shri

Chakleshwar Singh, Shri

Chandra Gowda, Shri D. B.

Chandra Shekhar Singh, Shri

Chandrakar, Shri Chandulal

1130 LS-2

Chandrashekharappa Veerabasappa, Shri T. V. Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chaudhari, Shri Amarsinh Chaudhary, Shri Nitiraj Singh Chavan, Shri Yeshwantrao Chellachami, Shri A. M. Chhotey Lal, Shri Chhutten Lal, Shri Chikkalingaiah, Shri K. Choudhury, Shri Moinul Haque Daga, Shri M. C. Dalbir Singh, Shri Dalip Singh, Shri Damani, Shri S. R. Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar Dasappa, Shri Tulsidas Daschowdhury, Shri B. K. Deo, Shri S. N. Singh Desai, Shri D. D. Deshmukh, Shri K. G. Deshmukh, Shri Shivaji Rao S. Dhamankar, Shri Dharamgaj Singh, Shri Dhusia, Shri Anant Prasad Dinesh Singh, Shri Dixit, Shri G. C. Dixit, Shri Jagdish Chandra Doda, Shri Hiralal Dube, Shri J. P. Dumada, Shri L. K. Dwivedi, Shri Nageshwar Engti, Shri Biren Gaekwad, Shri Fatesinghrao Ganesh, Shri K. R. Ganga Devi, Shrimati Gangadeb, Shri P. Garcha, Shri Devinder Singh

Gautam, Shri C. D.

JULY 33, 1975 Approval of Presidents.

of Emergency (St. Real)

Gavit, Shri T. H.

Ghosh, Shri P. K.

Gill, Shri Mohinder Singh

Giri, Shri V. Shanker

Godara, Shri Mani Ram

Godfrey, Shrimati M.

Gogoi, Shri Tarun

Gokhale, Shri H. R.

Gomango, Shri Giridhar

Gopal, Shri K.

Goswami, Shri Dinesh Chandra

Gotkhinde, Shri Annasaheb

Gowda, Shri Pampan

Gupta, Shri Indrajit

Hansda, Shri Subodh

Hanumanthaiya, Shri K.

Hari Singh, Shri

Hashim, Shri M. M.

Ishaque, Shri A. K. M.

Ismail Hossain Khan, Shri

Jadeja, Shri D. P.

Jagjivan Ram, Shri

Jamilurrahman, Shri Md.

Janardhanan, Shri C.

Jeyalakshmi, Shrimati V.

Jha, Shri Bhogendra

Jha. Shri Ch ranjib

Jhunjhunwala, Shri Bishwanath

Jitendra Prasad, Shri

Joshi, Shri Popatlal M.

Joshi, Shrimati Subhadra

Kadam, Shri Dattajirao

Kadam, Shri J G.

Kadannappalli, Shri Ramachandran

Kader, Shri S. A.

Kahandole, Shri Z. M.

Kailas, Dr.

Kakodkar, Shri Pursuhottam

Kakoti, Shri Robin

Kale, Shri

Kamakshaiah, Shri D.

Kamala Prasad, Shri

Kamble, Shri N. S.

Kamble, Shri T. D.

Kamla Kumari, Kumari

Karan Singh, Dr.

Kasture, Shri A. S.

Kaul, Shrimati Sheila

Kavde, Shri B. R.

Kedar Nath Singh, Shri

Khadilkar, Shri R. K.

Kinder Lal, Shri

Kisku Shri A. K.

Kotoki, Shri Liladhar

Kotrashetti, Shri A. K.

Koya, Shri C. H. Mohamed

Krishnan, Shrimati Parvathi

Krishnappa, Shri M. V.

Kulkarni, Shri Raja

Kureel, Shri B. N.

Kushok Bakula, Shri

Lakkappa, Shri K.

Lakshminarayanan, Shri M. R.

Lambodar Baliyar, Shri

Laskar, Shri Nihar

Lutfal Haque, Shri

Mahajan, Shri Vikram

Mahajan, Shri Y. S.

Maharaj Singh, Shri

Mahishi, Dr. Sarojini

Majhi, Shri Gajadhar

Majhi, Shri Kumar

Malaviya, Shri K. D.

Malhotra, Shri Inder J.

Mallanna, Shri K.

Mallikarjun, Shri

Mandal, Shri Jagdish Narain

Mandal, Shri Yamuna Prasad

Manhar, Shri Bhagatram

Manjhi, Shri Bhola

Manoharan, Shri K.

Maurya, Shri B. P.

Mehta, Dr. Jivraj

Mehta Dr. Mahipatray

Melkote, Dr. G. S.

Mirdha, Shri Nathu Ram

Mishra, Shai 🤼 Ş.

Approval of Proel 37 of Emergancy (St. Resl.) Modi, Shri Shrikishan Mohammad Tahir, Shri Mohammad Yusuf, Shri Mohan Swarup, Shri Muhammed Khuda Bukhsh, Shri Munsi, Shri Priya Ranjan Das Murmu, Shri Yogesh Chandra Murthy, Shri B. S. Muruganantham, Shri S. A. Nahata, Shri Amrit Naik, Shri B. V. Nanda, Shri G. L. Negi, Shri Pratap Singh Nımbalkar, Shri Oraon, Shri Kartik Oraon, Shri Tuna Pahadia, Shri Jagannath Pamuli, Shri Paripoornanand Pajanor, Shri Aravinda Bala Palodkar, Shri Manikrao Pandey, Shri Damodar Pandey, Shri Krishna Chandra Pandey, Shri Narsingh Narain Pandey, Shri R. S. Pandey, Shri Sarjoo Pandey, Shri Sudhakar Pandey, Shri Tarkeshwar Pandit, Shri S. T. Panigrahi, Shri Chintamani Pant, Shri K. C. Paokai Haokip, Shri Parashar, Prof. Narain Chand Parikh, Shri Rasiklal Parthasarathy, Shri P. Paswan, Shri Ram Bhagat Patel, Shri Arvind M. Patel, Shri Natwarlal Patel, Shri Prabhudas Patel, Shri R. R. Patil, Shri Anantrao Patil, Shri C. A. Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patil, Shri S. B.

SRAVANA 1, 1897 (SAKA) Approval of Pract. of Emergency (St. Resl.) Patil, Shri T. A. Patnaik, Shri Banamali Patnaik, Shri J. B. Peje, Shri S. L. Pradhan, Shri Dhan Shah Pradhani, Shri K. Purty, Shri M. S. Qureshi, Shri Mohd. Shafi Raghu Ramaiah, Shri K. Rai, Shrimati Sahodrabai Raj Bahadur, Shri Rajdeo Singh, Shri Ram Dayal, Shri Ram Prakash, Shri Ram Sewak, Ch. Ram Singh Bhai, Shri Ram Surat Prasad, Shri Ram Swarup, Shri Ramji Ram, Shri Ramshekhar Prasad Singh, Shri Ranabahadur Singh, Shri Rao. Shrimati B Radhabai A. Rao, Shri J. Rameshwar Rao, Shri Jagannath Rao, Shri K Narayana Rao, Shri M. S. Sanjeevi Rao, Shri M. Satyanarayan Rao, Shri Nageswara Rao, Shri P. Ankineedu Prasada Rao, Shri Pattabhi Rama Rao, Shri Rajagopala Rao, Dr. V. K. R Varadaraja Rathia, Shri Umed Singh Raut, Shri Bhola Ravi, Shri Vayalar Ray, Shrimati Maya Reddi, Shri P. Antony Reddy, Shri K. Ramakrishna Reddy, Shri M. Ram Gopal Reddy, Shri P. Bayapa Reddy, Shri P. Ganga, Reddy, Shri P. Narasimha Reddy, Shri P. V. Reddy, Shri Sidram

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Richhariya, Dr. Govind Das

Rohatgi, Shrimati Sushila

Roy. Shri Bishwanath

Rudra Pratap Singh, Shri

Sadhu Ram, Shri

Saini, Shri Mulki Raj

Sait, Shri Ebrahim Sulaiman

Samanta, Shri S. C.

Sambhali, Shri Ishaque

Sanghi, Shri N. K.

Sangliana, Shri

Sankata Prasad, Dr.

Sant Bux Singh, Shri

Sathe, Shri Vasant

Satpathy, Shri Devendra

Satyanarayana, Shri B.

Savitri Shyam, Shrimati

Sayeed, Shri P. M.

Sen, Dr. Ranen

Sethi, Shri Arjun

Shafee, Shri A.

Shafquat Jung, Shri

Shahnawaz Khan, Shri

Shailani, Shri Chandra

Shankar Dayal Singh, Shri

Shankar Dev, Shri

Shankaranand, Shri B.

Sharma, Dr. H. P.

Sharma, Shri Madhoram

Sharma, Shri Nawal Kishore

Sharma, Shri R. N.

Sharma, Dr. Shanker Dayal

Shashi Bhushan, Shri

Shastri, Shri Biswanarayan

Shastri, Shri Ramavatar

Shetty, Shri K. K.

Shinde, Shri Annasaheb P.

Shivnath Singh, Shri

Shukla, Shri B. R.

Shukla, Shri Yidya Charan

Siddayya, Shri S. M.

Siddheshwar Prasad, Prof.

Singh Shri Vishwanath Pratap

of Emergency (St. Resl.) Sinha, Shri Dharam Bir

Sinha, Shri R. K.

Sohan Lai, Shri T.

Sokhi, Sardar Swaran Singh

Stephen, Shri C. M.

Subramaniam. Shri C.

Sudarsanam, Shri M.

Sunder Lal, Shri

Suryanarayana, Shri K.

Swaminathan, Shri R. V.

Swamy, Shri Sidrameshwar

Swaran Singh, Shri

Tarodekar, Shri V. B.

Tayyab Hussain, Shri

Tewari, Shri Shankar

Thakre, Shri S. B.

Thakur Shri Krishnarao

Tiwari, Shri Chandra Bhal Mani

Tiwari, Shri R. G.

Tiwary, Shri D. N.

Tombi Singh, Shri N.

Tulsiram, Shri V.

Uikey, Shri M. G.

Vekaria, Shri

Venkatswamy, Shri G.

Verma, Shri Balgovind

Vidyalankar, Shri Amarnath

Vuay Pal Singh, Shri

Vikal, Shri Ram Chandra

Virbhadra Singh, Shri

Viswanathan, Shri G.

Yadav, Shri Chandrajit

Yadav, Shri D. P.

Yadav, Shri Karan Singh

Yadav, Shri R. P.

Zulfiquar Ali Khan, Shri

NOES

Agarwal, Shri Virendra

Bade, Shri R. V.

Banera, Shri Hamendra Singh

Berwa, Shri Onkar Lal

Bhattacharyya, Shri Dinen

Bhattacharyya, Shri Jagadish

Bhattacharyya, Shri S. P.

Chatterjee, Shri Somnath

Chaudhary, Shri Ishwar

Chaudhuri, Shri Tridib

Chavda, Shri K. S.

Chowhan, Shri Bharat Singh

Das, Shri R. P.

4I

Deb, Shri Dasaratha

Deiveekan, Shri

Deo, Shri P. K.

Dharia, Shri Mohan

Durairasu, Shri A.

George, Shri Varkey

Gopalan, Shri A. K.

Goswami, Shrimati Bibha Ghosh

Haldar, Shri Madhuryya

Halder, Shri Krishna Chandra

Hazra, Shri Manoranjan

Horo, Shri N. E.

Joarder, Shri Dinesh

Joshi, Shri Jagannathrao

Kalingarayar, Shri Mohanraj

Kıruttinan, Shri Tha

Krishnan, Shri M. K.

Lakshmanan, Shri T. S.

Lakshmikanthamma, Shrimati T.

Mavalankar, Shri P. G.

Mayavan, Shri V.

Mehta, Shri P. M.

Modak, Shri Bijoy

Mohammad Ismail, Shri

Mukherjee, Shri Samar

Mukherjee, Shri Saroj

Nayak, Shri Baksi

Parmar, Shri Bhaljibhai

Patel, Shri H. M.

Patel, Kumari Maniben

Patel, Shri Nanubhai N.

Pillai, Shri R. Balakrishna

Ram Deo Singh, Shri

Ramkanwar, Shri

Reddy, Shri B. N.

Roy, Dr. Saradish

Saha, Shri Ajit Kumar

Saha, Shri Gadadhar

Saksena, Prof. S. L.

Sen, Shri Robin

Sequeira, Shri Erasmo de

Shastri, Shri Shiv Kumar

Singh, Shri D. N.

Subravelu, Shri

Ulaganambi, Shri R. P.

Vekaria, Shri

MR. SPEAKER: The result* of the

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division is:

Ayes: 336, Noes: 59

The motion was adopted.

SHRI TRIDIB CHAUDHURI (Berharmpur): Mr. Speaker, on behalf of the majority of the Opposition parties, I want to make a statement with your permission.

It is after a great deal of deliberation that we in the Opposition parties, excluding of course the CPI and also some Independent members decided to attend and participate in the present session of Parliament. Our reluctance arose from the fact (1) of the press censorship but even more so from (2) the resolution standing in the name of Shri Raghu Ramainh, the Minister of Parliamentary Affairs, asking the House to suspend all rules relating to questions, Calling Attention and any other business initiated by Private members. We could not but take note of the fact that apart from Government's business. Parliament has to perform other duties also, such as debate on Government policy exercise of effective supervision over executive action in various ways. Only by putting a question or giving a Calling Attention notice or initiating a

^{*}The following Members also recorded their votes:---

AYES: Sarvashri Genda Singh, Jharkhande Raj and M. Kathamuthu.

NOES: Sarvashri Surendra Mohanty, and S. A. Shamim.

[Shri Tridib Chaudhuri]

debate can a member focus the attention of the House and through it of the country, to matters of public importance. That is why constitutional authorities have held that the right to put questions and the question hour are among the most vital rights of an ordinary member. If all these were to be abandoned unceremoniously, we would really be acquiescing in something that cuts at the very root of the role of Parliament in its time-honoured functions. Nevertheless it was feli that perhaps the proceedings in this session of Parliament will be conducted in a normal manner and speeches made on the floor of House will be allowed to be reported freely and faithfully in spite of press censorship.

To our dismay, we find that the reporting on the AIR of yesterday's proceedings in the House is such that it can only mislead. It mentioned only the names of the participants whereas Shri Jagjivan Ram's speech was reported fairly fully and highlighted.

SHRI S. A. SHAMIM (Srinagar): As a paid advertisement,

SHRI TRIDIB CHAUDHURI: This morning's newspapers' reporting of the proceedings is also on the same lines. We cannot but protest most emphatically against such unfair reporting of the proceedings which tells the country the Government's point of view in regard to the emergency without indicating what the Opposition has to say on the floor of the House on this very vital subject.

It is clear that this has been done in accordance with the instructions issued to the Press and the AIR by the Chief Censor on the 20th of July under the heading "Guidance for covering of Parliamentary proceedings." It is not indicated in these instructions that the speeches of members of Parliament participating in the debate shall not be published in any manner or form though their names and party affilia-

tions may be mentioned, were issued with or without the approval of the Speaker.

We have, therefore, been compelled to ask ourselves the question whether continued participation in the further business before Parliament on these terms would serve any useful purpose. The decision to amend the Constitution to make the proclamation of emergency non-justiciable makes the consideration of the question more urgent and immediate. It is evident that Government, having already denied the entire people of the country the basic fundamental rights, is now dettrmined to ride roughod over the rights of the Members of Parlia-

Taking all relevant facts into consideratical and bearing in mind in particular the fact that leading members of Parliament have been incarcerated, we are satisfied now that useful purpose will be served by our taking part in the further proceedings of this session of Parliament, for it is clearly in no position to discharge the function of a free and democratic Parliament.

MR SPEAKER: So far as our House debates are concerned, they are fully reported in our cwn records.

11.55 hrs.

Shri Tridib Chaudhuri and some other hon, members then left the House,

11.55 hrs.

CONSTITUTION (THIRTY-NINTH AMENDMENT) BILL

MR. SPEAKER: We shall now take up item No. 17, motion on the Constitution (Amendment) Bill to be moved by the hon, Law Minister. You know the procedures for that. It has to be passed by two-thirds majority and also by more than half of the total Members present and voting. Should we fix sometime for voting on it?